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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P (IB) No.728/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company		R.S Isdpat Limited -Vs-Senbo Engineering Ltd	
Under Section		8 & 9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Ms. Ishani Sengupta	} Appearing on behalf of the Operational Creditor	[Signature] 7/02/18
2.	Ms. Pooja Agarwal Advocate		

1. Nilan Sengupta Respondent [Signature] 7.2.18.

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the operational creditor submits that the matter is settled out of the Tribunal and a copy of the terms of settlement has been tendered. It is recorded. Ld. Counsel of the operational creditor sought leave for withdrawing the application as it was settled out of Court.

**ORDER**

Prayer is granted. The application is disposed of in terms of settlement as requested and no order as to costs.

sd

(Jinan K.R.)  
Member (J)